

The Central Civil Services (Conduct) Rules, 1964

**Rule 18, Movable Immovable and Valuable property**

**The Schedule**  
**{See Rule 18 (1)}**

Return of Assets and Liabilities on **first appointment**/at the end of year

**Return of Assets and Liabilities on First Appointment as on 19.01.2013**

1. Name of the Government servant - **VISHAL KAUNDAL**
2. Service to which he belongs - **Himachal Pradesh Judicial Service**
3. Total length of service up to date – Newly Appointed.

(i) In non-gazetted rank.....

(ii) In gazetted rank -**Civil Judge (Jr. Div.)-cum-Judicial Magistrate**

4. Present post held and place of posting -**Civil Judge(Jr. Div.)-cum-Judicial Magistrate**, presently undergoing induction training at the H.P. Judicial Academy, Boileauganj, Shimla, Himachal Pradesh.

5. Total annual income from all sources during the calendar year immediately preceding the 1<sup>st</sup> day of January, 2013 – **NIL**

6. Declaration

I hereby declare that the return enclosed namely, Forms 1 to V, are complete, true and correct as on 19-01-2013 to the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of sub-rule (1) of Rule 18 of the Central Civil Services (Conduct) Rules,1964.

Dated: 19.08.2013

Signature.....

**Note 1.** This return shall contain particulars of all assets and liabilities of the Government servant, either in his own name or in the name of any person.

**Note 2.** If a Government servant is a member of Hindu Undivided Family with coparcenary rights in the properties of the family either as a 'Karta' or as a member, he should indicate in the return in Form No. 1 the value of his share in such property and where it is not possible to indicate the exact value of such share, its approximate value. Suitable explanatory notes may be added, wherever necessary.

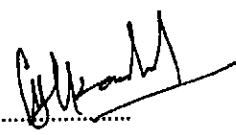
**FORM NO.1**

**Statement of Immovable Property on First Appointment/As on the 31<sup>st</sup> March,20(See Order below Rule 18)(e.g.,Lands, Houses, Shops, other Buildings, etc.)**

| Sr. No. | Description of Property | Precise location, (Name of District, Taluk and Village in which the property is situated and also its distinctive number,etc) | Area of land (in case of land and building) | Nature of land (in case of landed property) | Extent of interest | If not in own name, state in whose name held, and his/her relationship, if any to the Govt. servant. | Date of acquisition |
|---------|-------------------------|---|---|---|--------------------|--|---------------------|
| 1.      | 2.                      | 3.  | 4.  | 5.  | 6.                 | 7.   | 8.                  |
|         | <b>No</b>               | <b>immovable</b>  | <b>property</b>                             | <b>is in</b>                                | <b>my</b>          | <b>name.</b>   |                     |
|         |                         |   |   |   |                    |  |                     |
|         |                         |   |   |   |                    |  |                     |

| How acquired (whether by purchase,mortgage,lease,inheritance, gift or (other-wise) and name with details of person/persons from whom acquired, address and connection of the Government servant, if any, with the person (s) concerned. (please see Note 1 below) | Value of the property (See Note 2 below) | Particulars of sanction of prescribed authority, if any | Total annual income from the property | Remarks |
|---|--|---|---------------------------------------|---------|
| 9.  | 10.                                      | 11.   | 12.                                   | 13.     |
|   |  | NIL   |                                       |         |
|   |  |   |                                       |         |
|   |  |   |                                       |         |

Date: 19.08.2013

Signature.....

**Note:**

- (1) For purpose of column 9 the term "lease" would mean a lease of immovable property from year to year or for any term exceeding one year of reserving a yearly rent. Where, however, the lease of immovable property is obtained from a person having official dealings with the Government servant, such long term, and the periodicity of the payment of rent.
- (2) In column 10 should be shown:
  - (a) Where the property has been acquired by purchase, mortgage or lease, the price or premium paid for such acquisition.
  - (b) Whether it has been acquired by lease, the total annual rent thereof also, and
  - (c) Whether the acquisition is by inheritance, gift or exchange, the approximate value of the property so acquired.

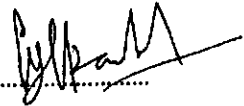
FORM NO.II

Statement of liquid assets on first appointment/as on 31<sup>st</sup> March \_\_\_\_\_

- (1) Cash and Bank balance exceeding 3 Months' emoluments.  
 (2) Deposits, loans advanced and investments (such as shares, securities, debentures, etc.)

| S.No. | Description                         | Name and address of company, bank etc. | Amount     | If not in own name, name address of person in whose name held and his/her relationship with the Government servant | Annual income derived | Remarks |
|-------|-------------------------------------|--|------------|--|-----------------------|---------|
| 1.    | 2.                                  | 3.                                     | 4.         | 5.   | 6.                    | 7.      |
| 1.    | Saving Bank Account No. 10723092215 | State Bank of India                    | Rupees 995 | In my own name.  | ---                   | ---     |
|       |                                     |  |            |  |                       |         |
|       |                                     |  |            |  |                       |         |
|       |                                     |  |            |  |                       |         |

Dated: 19.08.2013

Signature.....

Note.1. In column 7, particulars regarding sanctions obtained or report made in respect of the various transactions may be given

Note.2. The term 'emoluments' means the pay and allowances received by the Government servant.

**FORM NO.III**  
(See Order below Rule 18)

Statement Movable Property on First Appointment/As on 31<sup>st</sup> March \_\_\_\_\_

| S.No. | Description              | Price or value at the time of acquisition and/or the total payments made up to the date of return, as the case may be, in case of articles purchased on hire-purchase or installment basis | If not in own name, name and address of the person in whose name and his/her relationship with the Government servant | How acquired with approximate date of acquisition | Remarks |
|-------|--------------------------|--|---|---|---------|
| 1.    | 2.                       | 3.   | 4.  | 5.  | 6.      |
| 1.    | Bajaj Pulsar Motor cycle | Rupees 55,000  | -----   | Gifted by Parents, 04 <sup>th</sup> March, 2004.  | ----    |
| 2.    | HP Laptop                | Rupees 43,000  | -----   | Gifted by Parents, 2012.                          | ----    |
| 3.    | Whirlpool Refrigerator   | □Rupees12,000  | -----   | Gifted by Parents, 2010.                          | ----    |

Date: 19.08.2013

Signature.....

Note.

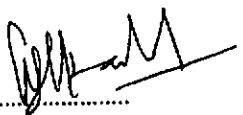
- (1) In this Form information may be given regarding items like (a) jewellery owned by him (total value); (b) silver and other precious metal and precious stones owned by him not forming part of jewellery (total value); (c) (i) Motor Cars, (ii) Scooters/Motor Cycles; (iii) refrigerators/Air conditioners, (iv) radios/radiograms/television sets and any other articles, the value of which individually exceeds Rs. 1,000; (d) value of items of movable property individually worth less than Rs. 1,000 other than articles of daily use such as clothes, books, utensils, crockery, etc., added together as lump sum. (2) In column 5, may be indicated whether the property was acquired by purchase, gift or otherwise..... (3) In column 6, particulars regarding sanction obtained or report made in respect of various transactions may be given.

**FORM IV**  
**(See Order below Rule 18)**

**Statement Provident Fund And Life insurance Policy on First Appointment/as on the 31<sup>st</sup> March, 20...**

| Sr. NO. | Policy No. & date of Policy | Name of insurance Co. | Sum Insured/date of maturity | Amount of annual premium | Type of Provident Funds/ G.P.F./C.P.F Account No. | Closing balance as lasts reported by the Audit/Accounts Officer alongwith date of such balance | Contribution made subsequently | Total | Remarks (if there is dispute regarding closing balance the figures according to the Government servant should also be mentioned in this column) |
|---------|-----------------------------|-----------------------|------------------------------|--------------------------|---|--|--------------------------------|-------|---|
| 1.      | 2.                          | 3.                    | 4.                           | 5.                       | 6.  | 7.   | 8.                             | 9.    | 10.   |
|         |                             |                       |                              |                          | NIL   |  |                                |       |   |
|         |                             |                       |                              |                          |   |  |                                |       |   |
|         |                             |                       |                              |                          |   |  |                                |       |   |

Dated: 19.08.2013

Signature.....

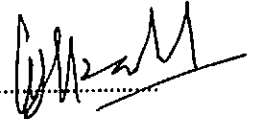
**FORM V**  
(See Order below Rule 18)

**Statement of Debts and other Liabilities of First appointment/as on the 31<sup>st</sup> March 20....**

| Sr. No. | Amount | Name and address of creditor | Date of incurring liability | Details of transactions | Remarks |
|---------|--------|------------------------------|-----------------------------|-------------------------|---------|
| 1.      | 2.     | 3.                           | 4.                          | 5.                      | 6.      |
|         |        |                              |                             |                         |         |
|         |        |                              | NIL                         |                         |         |
|         |        |                              |                             |                         |         |

Dated: 19.08.2013

Signature.....



**Note.**

- (1) Individual items of loans not exceeding three months' emoluments or ₹. 1,000, whichever is less, need not be included.
- (2) In column 6, information regarding permission, if any, obtained from or report made to the competent authority may also be given.
- (3) The term "emoluments" means pay and allowances received by the Government servant.
- (4) The statements should also include various loans and advances available to Government servants like advance for purchase of conveyance, House Building Advance, etc., (other than advances of Pay and Travelling Allowances), advances from the G.P.Fund, and loan on life insurance Policies and fixed deposits.